

(For Judgment)

RECORD OF PROCEEDINGS

S U P R E M E C O U R T O F I N D I A

CRIMINAL APPEAL NO. 124 OF 2007

[Arising out of SLP(Cr1.) No.3934/2006]

HARISHCHANDRA PRASAD MANI AND ORS.  
Appellant(s)

Appel

VERSUS

STATE OF JHARKHAND AND ANR.  
Respondent(s)

Respo

Date: 31/01/2007

This matter was called on for pronouncement  
of Judgment today.

For Appellant(s)

Mr. Bijan Kumar Ghosh,Adv.

For Respondent(s)

Mr. Venkateswara Rao Anumolu,Adv.

Mr. B.B. Singh,Adv.

Hon'ble Mr. Justice Markandey Katju pronounced the  
Judgment of the Bench comprising of Hon'ble Mr. Jus  
tice

S.B. Sinha and his Lordship.

Leave granted.

The impugned judgment of the High Court is set aside

and the appeal is allowed in terms of the signed judgment.

(A.S. BISHT)

COURT MASTER

(PUSHAP LATA BHARDWAJ)

COURT MASTER

(Signed reportable Judgment is placed on the file)